

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2127  
ANSWERED ON:18.12.2013  
DECLINE IN GRADE III AND IV POSTS  
Sinh Dr. Sanjay;Yadav Shri M. Anjan Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the number of Grade III and IV posts is declining whereas the number of Grade A and B posts is increasing due to which disposal of work in the Government offices has slowed down;
- (b) if so, the reaction of the Government in this regard;
- (c) the category-wise comparative number of Central Government employees in the year 2001 and as on date;
- (d) whether the Grade A and B officers are not putting in enough work to justify their salaries and if so, the reasons therefor;
- (e) whether the Government proposes to conduct a review on the functioning of the said officers; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c): Group-wise estimated number of regular Central Government Civilian Employees in Central Government & Union Territory Administrations as on 01.03.2001 and as on 01.03.2012 is as follows:-

	As on 1.3.2001	As on 1.3.2012
Group A	73174 (2.10)	90905 (2.89)
Group B	151727 (4.35)	202262 (6.42)
Group C	2227233 (63.87)	2856615 (90.69) #
Group D	1034826 (29.68)	

#Erstwhile Group D posts have been categorized as Group C after implementation of 6th CPC.  
Figures in parenthesis indicate percentage to the total.

It will be seen that the number of Group C and erstwhile Group D employees has marginally gone down in percentage terms. Posts are created as per functional requirements and requirement of posts is assessed periodically by cadre reviews and work measurement studies.

(d) & (e): As per Central Civil Services (Conduct) Rules, 1964, no Government servant shall in his official dealings adopt dilatory tactics or willfully delay in disposal of the work assigned to him and that a Government servant who habitually fails to perform the task assigned to him within the time set for the purpose and with the quality of performance expected of him shall be deemed to be lacking in devotion to duty and liable to disciplinary action as per rules.

(f): Does not arise.